

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-97-2020****Goa Urban Co-operative
Bank Ltd.****..... Applicant.****V e r s u s****Archana Kare and anr.****..... Respondents**

Mr. Girish Sardesai, Advocate for the Applicant.

Mr. Nigalye with Mr. Omkar Kulkarni, Advocates for the Respondents.

WRIT PETITION NO. 472 OF 2017**ARCHANA KARE.,****... Petitioner****Versus****THE GOA URBAN CO-OPERATIVE BANK
LTD., REP. THE. ITS AUT. REP. AND
M.D. VILAS NARKAR.,****... Respondent**

Mr. Arunkumar V. Nigalye, Advocate for the Petitioner.

WRIT PETITION NO. 190 OF 2017**THE GOA URBAN CO-OPERATIVE BANK
LTD., REP. BY ITS AUT. REP., VILAS
M. NARKAR.,****... Petitioner****Versus****ARCHANA KARE AND ANR.,****... Respondents**

Mr. Arunkumar V. Nigalye, Advocate for the Respondent No.1.

CORAM: DAMA SESHADRI NAIDU, J.
DATE: 20th August, 2020.

ORDER:

In Writ Petition no.190/2017, the Goa Urban Co-operative Bank is the petitioner, and its erstwhile employee is one of the respondents. In Writ Petition No.472/2017, the erstwhile employee is the petitioner, and the Co operative Bank is one of the respondents. Both question the Award passed by the Industrial Tribunal concerning the removal of the petitioner in W. P. No.472/2017.

2. This Court in the course of time clubbed both the matters. Now the Co- operative Bank and its erstwhile employee have compromised the matter and filed the Consent Terms dated 17/8/2020.

3. Heard the learned counsel for the Petitioner and the learned counsel for the respondents.

4. Both the learned counsel want the Court to take the Consent Terms on record and dispose of the Writ petitions in terms thereof.

5. Accordingly the Court has made the Consent Terms arrived at between the parties as a part of this Order and accordingly disposed of both the Writ Petitions.

6. The C-operative Bank is permitted to withdraw the money lying in deposit in the Registry.

6. No order as to costs.

DAMA SESHADRI NAIDU, J.

AP/-